

MANIPUR **GAZETTE**

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**GOVERNMENT OF MANIPUR
SECRETARIAT: FINANCE DEPARTMENT
(EXPENDITURE SECTION)**

No. FX-8/7/2025-e-FD: In exercise of the powers conferred under Section 36 of the Eastern Bengal & Assam Excise Act, 1910 (1 of 1910) as extended to Manipur, the Governor of Manipur is pleased to make the following rules, further to amend the Manipur Excise Rules, 1962, namely:

The Manipur Excise (Seventh Amendment) Rules, 2026

1. **Short title and commencement:**(1) These Rules may be called the Manipur Excise (Seventh Amendment) Rules, 2026.

(2) These rules shall come into force with effect from the date of their publication in the Official Gazette of Manipur.

2. **Amendment of Rule 355:** In Sub-rule (1) of Rule 355 of the Manipur Excise (Amendment) Rules, 2024, the term “**Bottled in Origin (BIO)/Overseas Foreign Liquor**” shall be inserted in the 2nd line after the term Indian Made Foreign Liquor.

In sub-rule (2) of rule 355 of the Principal Rules, the term “**Bottled in Origin (BIO)/Overseas Foreign Liquor**” shall be inserted in the 1st and 3rd lines after the term Indian Made Foreign Liquor.

3. **Amendment of Rule 357:** In Sub-rule (i) of Rule 357 of The Manipur Excise (Amendment) Rules,2024, the term “**Beer**” shall be inserted in the 1st line after the term Indian Made Foreign Liquor.

4. **Insertion of Sub- rule 357 (i) (b)(2) under Rule 357:** In the Rule 357 of The Manipur Excise (Amendment) Rules,2024, a Sub-rule (i) (b)(2) shall be inserted for giving options for payment as below:

“The fees may also be deposited on a six-monthly period at half of the annual prescribed rate for the periods (1) April to September and (2) October to March”

5. **Insertion of Sub-rule 357(ii) under Rule 357:** In the Rule 357 of The Manipur Excise (Amendment) Rules,2024, a Sub-rule (ii) shall be inserted for registration fee for Bottled in Origin (BIO)/Overseas Foreign Liquor:

“(ii) The fee for registration of a brand name and label of Bottled in Origin (BIO)/Overseas Foreign Liquor shall be:

a.

Category	Registration Fee	Renewal Fee
BIO Liquor-Whiskey, Rum, Brandy	Rs. 30,000 annually	Rs. 30,000 annually
BIO - Wine/ Vodka/Gin/Beer etc.	Rs. 20,000 annually	Rs. 20,000 annually

b. The fees may also be deposited on a six-monthly period at half of the annual prescribed rate for the periods (1) April to September and (2) October to March.

c. For any change, addition or deletion of any mark or inscription on labels, fresh registration shall be done with deposit of prescribed registration fees.”

K. KENISH SHARMA,
Under Secretary (Finance),
Government of Manipur.